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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ CRL.A. 25/2017

RAJAT GUPTA

..... Appellant

Through: Mr. Vikas Pahwa, Senior Advocate
with Mr. K. K. Patra, Advocate.

Versus

C B I

..... Respondent

Through: None

CORAM:

HON'BLE MR. JUSTICE PURUSHAINDR KUMAR KAURAV

ORDER

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04.08.2022

1. Shri Vikas Pahwa, learned senior counsel appearing on behalf of the appellant submits that the folder of the trial court record is not opening, therefore, he is not in a position to assist this court.
2. The Registry is directed to take appropriate steps and supply a copy of the entire trial court record in soft copy to the learned senior counsel appearing on behalf of the petitioner within next three working days.
3. Learned senior counsel for the appellant further submits that he would submit written synopsis along with relevant judgements within two weeks from today. Let the needful be done before the next date of hearing.
4. List the matter after three weeks in Regular list.

PURUSHAINDR KUMAR KAURAV, J

AUGUST 04, 2022/p